

(b) if so, the details thereof; and

(c) the details of the States which have been selected for the developmental work under those schemes?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) to (c) Government in the Ministry of Micro, Small and Medium Enterprises has no specific scheme per se for development of rural industries to benefit the people affected by drought, flood, cyclone, storms, tsunami, etc. However, this Ministry is implementing a credit-linked subsidy programme named Prime Minister's Employment Generation Programme (PMEGP) since 2008-09 all over the country, including in drought, flood, cyclone, storms and tsunami affected areas. Under PMEGP, margin money subsidy and entrepreneurship training is provided to beneficiaries for setting up of micro-enterprises in the non-farm sector. The scheme is implemented through field offices of Khadi and Village Industries Commission (KVIC), State Khadi and Village Industries Boards (KVIBs) and District Industries Centres (DICs) with the involvement of Banks. General category beneficiary can avail of margin money subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to special categories such as scheduled castes, scheduled tribes, OBC, minorities, women, ex-servicemen, physically handicapped, beneficiaries belonging to NER, hill and border areas, etc., the margin money subsidy is 35% in rural areas and 25% in urban areas. The maximum cost of project is Rs. 25 lakh in the manufacturing sector and Rs. 10 lakh in the service sector.

#### **Illegal mining**

4116. SHRI SANJAY RAUT: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the illegal mining is rampant particularly in Madhya Pradesh, Himachal Pradesh and Punjab;

(b) if so, the details thereof;

(c) whether it is also a fact that an IPS officer fell prey to the mining mafia; and

(d) if so, what steps Government is taking to bring a degree of transparency in the allotment of licences?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) and (b) The year-wise details of cases of illegal mining detected and action taken in Madhya Pradesh, Himachal Pradesh and Punjab, till September, 2011, as reported by the State Governments are as follows:

*Details of State-wise illegal mining cases*

S. No.	State	No. of cases detected					Action Taken			
		2006	2007	2008	2009	2010	2011 upto Quarter ended September	FIR Lodged	Court Cases filed	Fine realized (Rs.) (in Lakhs)
1.	Himachal Pradesh	478	0	503	1114	1213	1289	700	1306	1684.550
2.	Madhya Pradesh	5050	4581	3895	3868	4245	2538	28	21247	2856.057
3.	Punjab	218	26	50	73	754	126	30	0	340.746
	TOTAL	5746	4607	4448	5055	6212	3953	758	22553	4881.353

(c) and (d) Illegal mining and its regulation through law & order comes under purview of the State Government. The Central Government is in regular touch with State Governments to assist in prevention of illegal mining. The Central Government has introduced the Mines and Minerals (Development and Regulation) Bill, 2011 (MMDR Bill) in Lok Sabha on 12.12.2011 presently referred to Standing Committee on Coal and Steel, which provides for a simple and transparent mechanism with clear and enforceable timelines for grant of mining lease or prospecting licence through competitive bidding in areas of known mineralization, and on the basis of first-in-time in areas where mineralization is not known. The MMDR Bill, 2011 also empowers the State Governments to cancel the existing concessions or debar a person from obtaining concessions in future for preventing illegal and irregular mining.

**Amount spent on development work**

4117. SHRI SHIVPRATAP SINGH: Will the Minister of MINES be pleased to state:

(a) the number of Government undertakings engaged in mines and industrial operations in Chhattisgarh;

(b) the details of amount spent on various developmental work by the companies working in the State, under the Corporate Social Responsibility (CSR) along with the developmental activities on which it was spent; and

(c) the details of percentage of companies' profits earmarked for CSR and the amount therefrom spent on developmental work?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL): (a) As per information available with the Indian Bureau of Mines, a subordinate office of Ministry of Mines, 5 undertakings of Government are engaged in mining operations in Chhattisgarh. Details of Public Sector Undertakings in industrial operations are not maintained in the Indian Bureau of Mines.

(b) and (c) The mining companies as a part of Corporate Social Responsibility contribute to peripheral development activities such as housing, water supply, sanitation, health, safety, medical facilities, education, training, transportation and communication etc. However, details are not centrally maintained.